

Non-availability and monopoly trend in conch trade

1239. SHRI SANAT KUMAR RAHA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that conch artisans of West Bengal are not getting the Titkuti and Kuchambar quality of conch imported from Sri Lanka for the last three years;

(b) if so, what steps have been taken in this regard;

(c) whether it is also a fact that conch is being sold in black market which is controlled by some monopolists and whole-salers; and

(d) if so, what measures are being contemplated in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) The State Trading Corporation has recently procured some quantity of chanks from the Government of Sri Lanka for distribution to artisans through suitable agency of Government of West Bengal.

(c) Chank is not a controlled item and the question of sale in black market does not arise.

(d) Does not arise.

Control Lines of TCA

1240. SHRI IBRAHIM KALANIYA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government have received a memorandum from the Indian Commercial Pilots Association regarding establishing control lines of the Terminal Control Areas; and

(b) if so the details thereof and the action taken thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ-BAHADUR): (a) and (b) Yes, Sir. The Committee appointed to review the

organisational structure and functions of the Civil Aviation Department has received a written memorandum from the Indian Commercial Pilots' Association in which certain suggestions regarding control zone/area have been made. The Committee will duly take into consideration the suggestions made by the Association. It will however take some time for the Committee to submit its report and for Government to take decisions thereon.

Creation of infrastructure for export of finished leather goods

1241. SHRI IBRAHIM KALANIYA:

SHRI YOGENDRA MAKAWANA:

Will the Minister of COMMERCE be pleased to state:

(a) whether necessary infrastructure for export of finished leather goods has not been created;

(b) if so, what are the reasons therefor; and

(c) the amount of foreign exchange lost on this account?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) Government have taken the following steps to facilitate the development of infrastructure for export of finished leather and leather goods viz., (a) a provision has been made that against 3% import replenishment allowed against export of semi-tanned hides and skins, 2/3rd will compulsorily be utilised for the import of machinery tools for balancing, modernisation, expansion etc. (b) Manufacturers of semi-processed hides and skins can instal capacity to manufacture finished leather to the full extent of their semi-processed capacity without having to obtain licences for the purpose. (c) New Units for manufacturer of finished leather and leather manufactures are being allowed to be set up from the stage of semi-processed hides and skins.

(c) Does not arise. The policy of the Government actually is to increase the foreign exchange earnings by exporting more of finished leather and leather goods.

Import of machinery for leather industry

1242. SHRI IBRAHIM KALANIYA :

SHRI YOGENDRA MAKWANA :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government have decided to issue licences for import of machineries, dyes and chemicals required by the leather industry ; and

(b) if so, by when the licences will be issued and if not, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a) and (b) Under the import Policy, applications for import of equipment, chemicals and dyes for leather industry are considered. This industry being export oriented, a

preferential treatment is accorded in allowing the import requirements of this industry which are not available indigenously.

Loans sanctioned by Banks under self-employment scheme

1243. SHRI SANAT KUMAR RAHA : Will the Minister of FINANCE be pleased to state :

(a) the number of applications under the Self-Employment Scheme received by the nationalised banks and the State Bank of India during the period from January to June, 1973; and

(b) the number of applications with loan amount sanctioned during the above period ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) The present arrangements for data flow in the various banks do not provide for compilation of over-all information relating to number of applications received. The available information, which relates to the number of borrowal accounts under the priority sector "professional and self-employed persons" is set out below :

| Bank Group | As on last Friday of December 1972 | | As on last Friday of March, 1973 (Provisional) | |
|------------------------------|------------------------------------|--------------------------------|--|--------------------------------|
| | Number of Accounts | Amount outstanding (Rs. lakhs) | Number of Accounts | Amount outstanding (Rs. lakhs) |
| State Bank Group | 4,656 | 108.23 | 6,762 | 133.57 |
| Nationalised Banks | 68,965 | 1,423.80 | 82,365 | 1,690.54 |
| TOTAL | 73,621 | 1,532.03 | 89,127 | 1,824.11 |